

Guidelines to Administrative Authorities at the time of removal of Government Servants

560. SHRI SATYA PRAKASH MALAVIYA : Will the PRIME MINISTER be pleased to state :

(a) whether Government propose to issue guidelines to all administrative authorities in view of the judgement of Supreme Court dated July 11, 1985 upholding Government's right to terminate the services of an employee without holding an enquiry under certain circumstances; and

(b) if so, what are the details of the guidelines ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM): (a) and (b) A copy of the guidelines issued on the 11th Nov., 1985 in the matter is placed on the Table of the House. [See Appendix CXXXVI, Annexure No. 15].

Findings of Justice Jaswant Singh on the Memorandum against Chief Minister, Haryana

561. SHRI SATYA PRAKASH MALAVIYA : Will the PRIME MINISTER be pleased to state :

(a) the findings of Justice Jaswant Singh who was appointed to make a preliminary enquiry into a memorandum submitted to him on 4th July, 1985, by Several Members of Parliament, M.L.As. of Haryana and leaders of various political parties containing charges of corruption and nepotism against the Haryana Chief Minister;

(b) whether the memorialists have been informed about the finding, if not, what are the reasons therefor; and

(c) whether it is a fact that when the Opposition leaders met the Prime Minister on the 4th July, 1985, he had given an assurance that before taking a final decision, Government would give an opportunity of hearing them and whether such an opportunity was given ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) Shri Justice Jaswant Singh in his report submitted to the Government has concluded that there is no *prima facie* case against Shri Bhajan Lai and his close relatives.

(b) No, Sir. However, a press release was issued on 29-8-85 indicating the position given in (a) above.

(c) No, Sir. No assurance was given to the opposition leaders that they would be consulted; it had been indicated that they would be informed of the final decision.

Prime Minister's Discussions on South Africa with Leaders of Foreign Countries

562. SHRI MUKHTIAR SINGH MALIK: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Prime Minister had held discussions with leaders of foreign countries to evolve a consensus on South Africa during CHOGM Meet in Bahamas ; and

(b) if so, what has been the outcome thereof ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) and (b) the Heads of States and Governments at Nassau adopted a Commonwealth Accord detailing steps to be taken, including special economic measures against South Africa to bring about an end to if